

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV

Item No. 425

**IA/729/ND/2023, Contempt Petition /19/ND/2023, IA/1934/ND/2023,
IA/1933/ND/2023, IA/1672/ND/2023, IA/2898/ND/2023,
IA/5161/ND/2022, IA/5160/ND/2022, IA/4449/ND/2022, IA/4309/ND/2023
IN IB/139/ND/2021**

IN THE MATTER OF:

Tarannom Shargh International Transportat ... Company	Applicant
Versus	
Lark Logistics Pvt Ltd ...	Respondent

Under Section 9 of (IBC), 2016.

Order delivered on 01.02.2024

CORAM:

**MR. MANNI SANKARIAH SHANMUGA SUNDARAM,
HON'BLE MEMBER (JUDICIAL)
DR. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)**

HEARING THROUGH VIDEO CONFERENCING AND PHYSICAL MODE

PRESENT:

For the Applicant	:	
For the Respondent	:	
For the IT Deptt.	:	Mr. Parth Semwal, Mr. Abhishek Maratha, Advs. Standing Counsels for Revenue
For the RP	:	Mr. Gautam Singhal, Vishal Ganda, Ms. Akanksha Mathur, Mr. Srijan Jain, Advs.
For Sus. Director	:	Mr. Prateek Kushwaha, Adv.

ORDER

Due to multiple Benches, there is paucity of time, the matter is adjourned to **28.02.2024**.

**Sd/-
(Court Officer)**